

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.09
Contempt Application 04/2023 in
C.P.No.168/BB/2020

IN THE MATTER OF:

Mr. J.P Sudhakar & Anr. ... Petitioners
Vs.
M/s. Sri Lakshmi Narasimha Builders
and Developers Pvt. Ltd. & Ors. ... Respondents

Order under Section 58 (3) of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Shri Dushyanth Kumar. K
For the Respondents : Shri Srinandan K

ORDER

Contempt Application 04/2023:

1. Heard the Ld. Counsels for the Applicants and the Respondents.
2. In compliance to order dated 28.02.2024, Ld. Counsel for the Respondent has filed objections vide Dy.No.2645 dated 06.05.2024. The same is taken on record.
3. Ld. Counsel for the Applicant submits that C.P.No.55/BB/2021 is connected to this matter with regarding to same shares filed by the Legal heirs. On the other hand, Ld. Counsel for the Respondents stated that, if the instant matter is decided than the C.P.No.55/BB/2021 becomes infructuous.
4. Both parties are directed to file brief note in not more than 3-4 pages by explaining how the instant case is independently decided without the decision in C.P.No.55/BB/2021, within a period of two weeks' time, after serving copy on the other side.
5. List the case on **14.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)